

28

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 633/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Darius Soli Framroze
V/s.
Hindustan Unilever Ltd.

SECTION OF THE COMPANIES ACT: 56, 58, 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

Sr. Counsel Mr. Keirav Setalwad
Counsel Ms. Ankita Singhania
Adv Ms. Namika Parikh
Adv Ms. Kunal Shetty as i/b Ms Mulla
and Mulla and George Blunt Caroco
Advocates for Petitioners

Savani Gupta, Raj Panchmatia &
C. Nageshwaran i/b Khaitan
Co. CP No. 633/56, 58, 59/NCLT/MB/MAH/2017

ORDER

Petitioner's Counsel as well as the Respondent's Counsel are present.

For the Petitioner stated that the Respondent side has not yet filed reply, the Respondent is hereby directed to file reply within three weeks hereof, rejoinder, if any, three weeks thereafter.

List this matter on 05.02.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)